

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

E.A. No. 41 of 2025

IN

Original Application No. 56 of 2015

IN THE MATTER OF:

SHAILESH SINGH

...Applicant

VERSUS

DISTRICT MAGISTRATE, GHAZIABAD & ORS.

...Respondents

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Date: 04.04.2026

Place: New Delhi

Applicant



Shailesh Singh

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Connaught Place, New Delhi- 110001

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**OBJECTION/REJOINDER TO THE STATUS REPORT/REPLY FILED BY
THE RESPONDENT NO. 2/MUNICIPAL CORPORATION GHAZIABAD**

ALONG WITH THE AFFIDAVIT

1. That the applicant has preferred an Execution application No. 41/2025 which is pending before this Hon'ble Tribunal and the next date of hearing is **08.04.2026**. The applicant has preferred present execution application due to the persistent and blatant non-compliance of the order dated 17.03.2016 passed by this Hon'ble Tribunal in O.A. No.56/2015 with regard to the construction of community and public toilets for the residents of Ghaziabad.
2. That the respondent no. 2/Municipal Corporation Ghaziabad has filed a status report/reply dated 18.03.2026 wherein the respondent no. 2 has placed on record the data available in their office with regard to the construction and availability of toilets since the year 2002 to 2025-26 comprises of the list of toilets constructed in the year 2002 to 2015 and 2016 to 2025-26.
3. That the applicant by the present application is filing pointwise rejoinder/objection to the reply/status report filed by the respondent no. 2/Municipal Corporation Ghaziabad which are as follows:-

- a) That the Reply/Status Report has filed without any supporting sworn affidavit by the officers of the respondent no. 2/Municipal Corporation Ghaziabad and has simply put forward the signatures without even mentioning the name and proper details of the officers.
 - b) That the Reply/Status Report has been accompanying with the list of toilets constructed/available since the year 2002 to 2015 and 2016 to 2025-26 but has not provided the detailed data and exact address for the purpose of verifying the fact.
 - c) That the Reply/Status Report has been accompanying with the list of toilets constructed/available since the year 2002 to 2015 and 2016 to 2025-26 but without providing any Geo photographs for the purpose of verifying the fact.
 - d) That the data provided in the reply/Status Report filed by the respondent no. 2 itself contradicts the data of no. of toilets provided by the respondent no. 2 in the RTI reply (**already annexed at Page No. 24-28**) of the Execution Application and list provided in the affidavit filed by the respondent no. 2 in the main Original Application, (**already annexed at Page No. 29**) of the Execution Application.
4. That it is clear from the reply/Status Report filed by the respondent no. 2 that the respondent no. 2/Municipal Corporation Ghaziabad has openly violated the order passed by this Hon'ble Tribunal vide order dated 17.03.2016 even after passing of more than 9 years and now has placed on record the incomplete and contradictory data in order to mislead this Hon'ble Tribunal.

PRAYER

- a) To take on record the present Objection/Rejoinder to the reply/Status Report filed by the respondent no. 2/Municipal Corporation Ghaziabad
- b) To direct the respondent no. 2 to provide the list of toilets alongwith the Geo photographs and supporting sworn affidavit filed by the officer of the respondent no. 2.
- c) Pass such other and further orders as this Hon'ble Tribunal may deem fit and proper.

Date: 04.04.2026

Place: New Delhi

Applicant



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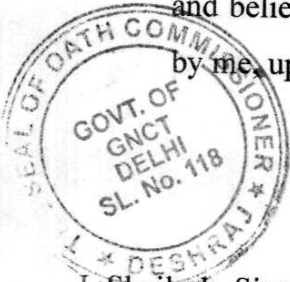
DISTRICT MAGISTRATE GHAZIABAD AND OTHERS

...Respondents

AFFIDAVIT

I Shailesh Singh S/O Mr. Babu Singh Age- 54 yrs. Occupation- Journalist,
Add: - 41B, Hanuman Road, Sansad Marg, Connaught Place, New Delhi-
110001, do hereby solemnly affirm and state as under:-

1. That I am the applicant of the O.A. no. 56 of 2015 and am competent to swear this affidavit and I submitting an rejoinder.
2. That the contents of this application are true to my personal knowledge and belief and those relating to law are true to the information received by me, upon which, I believe to be true.



DEPONENT

VERIFICATION

I Shailesh Singh, the deponent, do hereby verify that the contents of this affidavit from paragraphs 1 to 2 are true to my personal knowledge and belief.

Signed and verified on this day of April 2026 at Delhi.

DEPONENT

ATTESTED

DESHRAJ
(OATH COMMISSIONER)
DELHI, INDIA

- 4 APR 2026